

HIGH COURT OF MADHYA PRADESH, JABALPUR

ORDER

No. 645/Confdl./2014
II-2-69/2011(Pt.-5)

Jabalpur, Dated 09th May, 2014

The Madhya Pradesh State Judicial Academy, Jabalpur, High Court of Madhya Pradesh (MPSJA) is going to organize two Regional Trainings / Workshops in the month of June, 2014 on closed Saturdays and Sundays, in pursuance of the Guidelines of the Government of India for release and utilization of Grant-in-aid recommended by 13th Finance Commission (FC-XIII).

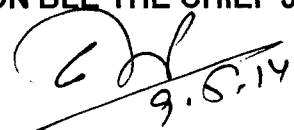
In this connection 10th Regional Training Programme on "**Claim Cases under Motor Vehicles Act & Key Issues Relating to Appeals & Revisions**", shall be organized on **21st & 22nd June, 2014** at **Ujjain** in which Judicial Officers from Higher Judicial Service will participate from the **District Ujjain, Dewas, Ratlam, Mandsaur, Neemuch & Shajapur (36 officers in all)**, whose names are shown in the endorsement, as per the following conditions:-

1. Judicial Officers who will come from places other than the venue of Regional Programme / Workshop (headquarters) can attend the training programme/workshop by their official vehicle or private vehicle. Cost of fuel charges of these vehicles shall be reimbursed to them as per their entitlement. The participating Judicial Officers will get reimbursement of their T.A./D.A and fuel charges from their respective District Judges.
2. The Judicial Officers should not seek any adjustment unless it is a case of *vis-major*. District & Sessions Judges of the respective districts are authorized to deal with the letter of adjustment, if any, and exempt the said Judicial Officers looking to his/her exigency under intimation to MPSJA.
3. The Judicial Officers included in the training programme have to report for training on **21.06.2014 at 09:30 a.m.** at the venue intimated by the District & Sessions Judge, **Ujjain**.
4. District & Sessions Judge **Ujjain** has to provide all logistic support like arranging public address system, Conference Hall having capacity to accommodate at least **40** Judicial Officers etc. required for conducting said training / workshop.
5. During Programme, working lunch and tea twice in the day shall be served to all the participating Judicial Officers. Morning Tea, Breakfast and Dinner shall be served to those participating Judicial Officers who will come from places other than the venue.



6. Arrangement for lodging and boarding has been made in a **private Hotel at Ujjain from the evening of the preceding day of the programme to the evening of the last day of the programme**, for participating Judicial Officers who will come from places other than the venue.
7. The participating Judicial Officers are directed to bring with them **Lap Top Computers, along with, peripherals and Software CDs**, provided by the High Court.
8. Officers of MPSJA, who will conduct the Regional Trainings/Workshops on non working Saturdays and Sundays shall be allowed to pay **honorarium of Rs. 1500/- per day**. This apart, Judicial Officers posted at Regional Headquarters, or from other places, whose services are utilized as **Resource Person** in this training programme/workshop shall be paid an **honorarium of Rs. 1000/- per workshop**.
9. The Officers whose services will be utilized for **logistic support** shall be paid **Rs. 1,000/- per head per workshop** and Class III and Class IV employees (not more than 4 in each cadre) of the District Headquarters whose services will be utilized during the training/workshop shall be paid an incentive of **Rs. 400/- to Class-III employee and Rs. 200/- to Class-IV employees**, respectively.
10. Officers of MPSJA who will conduct regional training/workshop shall be allowed to go by his official vehicle or may hire private vehicle/Taxi, if they think convenient. If not then an allowance of **Rs. 1500/-** shall be paid for local conveyance, if arranged at the request of MPSJA, Jabalpur.
11. In case of non availability of official accommodation at the place of venue of the training programme, the officer of MPSJA, Jabalpur shall be allowed to stay in the Hotel of M.P. Tourism Development Corporation or in any other AC room of Private Hotel on single occupancy basis, subject to expenditure at the limit of **Rs. 1500/- per day**.
12. The staff of MPSJA, whose services will be utilized during the training, shall be paid an incentive @ **Rs. 400/- per day to Class-III employees and Rs. 200/- per day to Class-IV employees**, as well as T.A./D.A., as per rules.

BY ORDER OF HON'BLE THE CHIEF JUSTICE


9.5.14

(VED PRAKASH)
REGISTRAR GENERAL

Endt. No. 646 /Confdl./2014
II-2-69/2011 (Pt.-5)

Dated 09th May, 2014

Copy forwarded to:-

1. The Principal Secretary, Government of M.P., Law & Legislative Affairs Department, Vindhyachal Bhawan, Bhopal for information.
- 2.
1. Dr. Shiv Kumar Mishra, Special Judge SC/ST (P.A.) Act, Dewas.
2. Shri Bhagchand Malaiya, Special Judge SC/ST (P.A.) Act, Ratlam.
3. Shri Satyendra Kumar Singh, Special Judge SC/ST (P.A.) Act, Ujjain.
4. Shri Pawan Kumar Godha, Special Judge SC/ST (P.A.) Act, Shajapur.
5. Shri Arvind Kumar Shukla, VII A.D.J., Ujjain.
6. Shri Liladhar Borasi, Special Judge SC/ST (P.A.) Act, Mandsaur.
7. Shri Roopesh Chandra Varshney, Special Judge SC/ST (P.A.) Act, Neemuch.
8. Shri Roop Singh Alawa, A.D.J., Khachraud, District Ujjain.
9. Shri Akhilesh Joshi, A.D.J., Shujalpur, District Shajapur.
10. Shri Gunwant Singh Saluja, I A.D.J., Ujjain.
11. Shri Narendra Pratap Singh, III A.D.J., Ujjain.
12. Shri Ram Lal Yadav, A.D.J., Manasa, District Neemuch.
13. Smt. Asha Godha, II A.D.J., Ratlam.
14. Shri Anil Kumar Bhatia, A.D.J., Bagli, District Dewas.
15. Shri Subodh Kumar Jain, A.D.J., Mahidpur, District Ujjain.
16. Shri Arun Kumar Verma, I A.D.J., Jaora, District Ratlam.
17. Shri Munshi Singh Chandrawat, I A.D.J., Ratlam.
18. Shri Navneet Kumar Godha, III A.D.J., Ratlam.
19. Shri Shyam Bihari Varma, X A.D.J., Ujjain.
20. Shri Yeshwant Singh Parmar, A.D.J., Agar, District Shajapur.
21. Shri Deepak Gupta, A.D.J., Kannod, District Dewas.
22. Ku. Sadhana Maheshwari, II A.D.J., Shajapur.
23. Shri Rajeev Apte, I A.D.J., Dewas.
24. Smt. Vidhi Saxena, I A.D.J., Neemuch.
25. Smt. Maya Vishwalal, II A.D.J., Shujalpur, District Shajapur.
26. Shri Anil Kumar Singh, A.D.J., Sonkatch, District Dewas.
27. Shri Bhurelal Prajapati, II A.D.J., Jaora, District Ratlam.
28. Smt. Pravina Vyas, III A.D.J., Mandsaur.
29. Shri Kalusingh Bariya, I A.D.J., Mandsaur.
30. Shri Manoj Kumar Mandloi, I A.D.J., Shajapur.
31. Shri Sharat Chandra Saxena, II A.D.J., Ujjain.


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32. Shri Kailash Chandra Yadav, A.D.J., Susner, District Shajapur.
33. Shri Mohammad Musa Khan, V A.D.J., Mandsaur.
34. Shri Omprakash Singh Raghuvanshi(Sr), AJ to I A.D.J., Neemuch.
35. Ku. Neeta Gupta, III A.D.J., Dewas.
36. Shri Hemant Joshi, II A.D.J., Neemuch.

With a direction to participate in the Regional Training Programme to be organize on 21st & 22nd June, 2014 at Ujjain.

3. District and Sessions Judge, **Ujjain / Dewas / Ratlam / Mandsaur / Neemuch / Shajapur** for information and necessary action.
4. Budgetary allocation of **Rs.3,35,000/-** has been made to District & Sessions Judge **Ujjain** to meet the expenses of Regional Training Programme to be held on **21st & 22nd June, 2014 at Ujjain.**

The District & Sessions Judge, Ujjain has been provided with necessary budget to meet out all the expenses incurred in organizing this training programme vide Registry Memorandum No. C/1689, dated 28.04.2014.

5. **Rs. 5,000/- per participating Judicial Officer** have been allocated to all the District and Sessions Judge, **except District Judge Dewas & Shajapur**, for **reimbursement** of T.A./D.A and fuel charges. **The District Judge Dewas has been allocated Rs. 5,000/- and District Judge Shajapur has been allocated Rs. 15,000/-.** Additional amount may be demanded by the respective District Judges, if required.
6. The District and Sessions Judges are directed to withdraw the amount **partially** from the allocated fund, and after completion of Regional Programme further fund, limited to actual expenditure, may be withdrawn to avoid lapse of utilized fund withdrawn in advance to meet the expenditure of the concerned Regional Programme.
7. The District & Sessions Judges are **permitted** to adjust the amount in such a way that fund allocated in one category can be adjusted in those category where there is shortage of fund, without exceeding the actual allocated amount for a particular programme.
8. After completion of the programme, the District & Sessions Judges are also directed to send **details** of the amount expended out of the total amount allocated for organizing the Regional Programme,
9. The District and Sessions Judges are requested to send confirmation of receiving of this communication immediately, by fax.
10. The Member Secretary, MPSSA, Jabalpur for information.
11. The Director, MPSJA, Jabalpur, for information and necessary action.


(VED PRAKASH)
REGISTRAR GENERAL